

**Central Administrative Tribunal  
Principal Bench**

**OA No. 1222/2019**

New Delhi this the 16<sup>th</sup> day of July, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)**

Ms. Lalita, Aged 28 years,  
D/o late Sh. Jai Parkash,  
R/o A-81, Sidharth Gali No.06,  
Near Buddha Marg, Mandawali,  
Delhi-110092

- Applicant

(By Advocate: Mr. Yogesh Sharma)

VERSUS

1. Union of India through  
The Secretary,  
Ministry of Health & Family Welfare,  
Nirman Bhawan, New Delhi
2. The Director,  
Lady Harding Medical College &  
Smt. SK Hospital, New Delhi
3. The Pay & Accounts Officer,  
Central Pension Accounting Office,  
Govt. of India Tirikut-2,  
Bhikaji Cama Place, New Delhi

- Respondents

(By Advocate: Mrs. Anupama Bansal)

**ORDER (Oral)**

The applicant has filed the present OA, seeking the following  
reliefs:-

- “(i) That the Hon'ble Tribunal may graciously be pleased to pass an order quashing the impugned order dated 27.6.2018 (Annex.A/1), declaring to the effect that the same is illegal, arbitrary and against the rules and consequently, pass an order directing the respondent to grant the family pension to the applicant w.e.f. 23.05.2018 with all the consequential benefits along with arrears and interest.
- (ii) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicant.”

2. When the matter is taken up, counsel for the respondents informs that the respondents have now reviewed the case of the applicant and family pension of Rs.19050/- per month has been sanctioned to the applicant vide letter dated 24.06.2019 and a copy of the same is annexed as Annexure R-1.

3. In view of the above factual position, nothing remains to be decided in this OA and the same is treated as disposed off. No order as to costs.

**(Nita Chowdhury)**  
**Member (A)**

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